

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3236 of 2020

Sanaka Devi

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. A. K. Sahani, Advocate

For the State : Mrs. Niki Sinha, A.P.P.

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Order No. 02

Dated 09<sup>th</sup> September, 2020

Heard the learned counsel for the respective sides.

The defect No. 9(i), as pointed out by the office, is ignored.

The petitioner apprehends his arrest in connection with Chandankiyari P.S. Case No. 93 of 2020.

It has been alleged that the informant had gone to collect ration from the shop of Anadi Rajwar, who taking advantage of the darkness started molesting her. It has further been alleged that her two sons had arrived on alarm and protested against the act of Anadi Rajwar at which the accused persons had assaulted the informant and her two sons.

The petitioner appears to be the wife of Anadi Rajwar and the allegations seems to be general and omnibus in nature. Moreover, the petitioner appears to be a lady and on consideration of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned court below within four weeks from today and on such surrender, she shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Bokaro in connection with Chandankiyari P.S. Case No. 93 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)